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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 24(RE-2006)/2004-2009
NEW DELHI, DATED THE 20TH JUNE, 2006

In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-2009, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures Vol. I:

I. Para 2.12

- (a) After the word “import” in the first sentence the words “/export” may be added.....
- (b) After sub-para (v) the following may be added:
“(vi) Export Licence / Authorisation -- 12 months unless otherwise specified in the licence.”

II. Para 2.12.4

The last sentence “The original validity of export licence for restricted items shall be 12 months from the date of issuance unless otherwise specified.” shall be deleted.

III. Para 2.13.

At the end of Para 2.13 the following may be added:

“However, Export Licence may be revalidated by the Regional Authority concerned on the recommendation of DGFT for a period of six months at a time but not beyond a period of 12 months reckoned from the date of expiry of the validity period.”

2. This issues in Public interest.

(K.T. CHACKO)
Director General of Foreign Trade and

Ex Officio Additional Secretary to the Government of India

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(Issued from F.No. 01/91/180/894/AM04/PC-III)

By order etc.

Copy to all concerned :

(S.K. SHRIVASTAVA)
DEPUTY DIRECTOR GENERAL OF FOREIGN TRADE

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